

आयकर अपीलीय अधिकरण, कोलकाता पीठ 'सी', कोलकाता
IN THE INCOME TAX APPELLATE TRIBUNAL "C" BENCH KOLKATA

Before Shri Sanjay Garg, Judicial Member and Shri Rakesh Mishra, Accountant Member

I.T.A. No.1185/Kol/2023
Assessment Years: 2011-12

Alma Assets Consultancy Pvt. Ltd.....Appellant
341-K1, Post Office: Sahabana,
Chandigarh Road,
Mundian Khurd Ludhiana,
Punjab – 141123.
[PAN: AAICA6234H]

vs.

ITO, Ward-4(3), Kolkata..... Respondent

Appearances by:

Shri Sunil Surana, A.R, appeared on behalf of the assessee.

Shri Rakesh Kr. Das, CIT- DR, appeared on behalf of the Revenue.

Date of concluding the hearing : July 10, 2024

Date of pronouncing the order : July 22, 2024

आदेश / ORDER

संजय गर्ग, न्यायिक सदस्य द्वारा / Per Sanjay Garg, Judicial Member:

The present appeal has been preferred by the assessee against the order dated 04.09.2023 of the National Faceless Appeal Centre [hereinafter referred to as 'CIT(A)'] passed u/s 250 of the Income Tax Act (hereinafter referred to as the 'Act').

2. The assessee in this appeal has agitated against the confirmation of penalty levied by the Assessing Officer u/s 271(1)(c) of the Act.

3. At the outset, the Id. Counsel for the assessee has invited our attention to the order of the Tribunal dated 20.05.2024 passed in ITA No.1092/Kol/2023, whereby, the quantum addition relating to the impugned penalty stands deleted vide aforesaid order of the Tribunal. The impugned penalty u/s 271(1)(c) of the Act, therefore, has no legs to stand and the same is accordingly ordered to be deleted.

4. In the result, the appeal of the assessee stands allowed.

Kolkata, the 22nd July, 2024.

Sd/-

[Rakesh Mishra]

लेखा सदस्य/Accountant Member

Sd/-

[Sanjay Garg]

न्यायिक सदस्य/Judicial Member

Dated: 22.07.2024.

RS

Copy of the order forwarded to:

1. Alma Assets Consultancy Pvt. Ltd
2. ITO, Ward-4(3), Kolkata
3. CIT (A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar, Kolkata Benches